

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 201/2011

Sub: Increase in operation and maintenance expenses on account of wage Revision from 1.1.2007 in respect of NLC-TPS I Expansion (2X210 MW) and impact on capacity charges thereof.

Petitioner: Neyveli Lignite Corporation Limited

Respondents: TANGEDCO, State Power Purchase Co-ordinate Centre, Kerala State Electricity Board and Puducherry Electricity Department

Petition No.202/2011

Sub: Increase in operation and maintenance expenses on account of wage Revision from 1.1.2007 in respect of NLC-TPS-II-Stage II (4X210 MW) and impact on capacity charges thereof.

Petitioner: Neyveli Lignite Corporation Limited.

Respondents: TANGEDCO, State Power Purchase Co-ordinate Centre, Kerala State Electricity Board, Puducherry Electricity Department and Transmission Corporation of Andhra Pradesh.

Petition No. 203/2011

Sub: Increase in operation and maintenance expenses on account of wage Revision from 1.1.2007 in respect of NLC-TPS-I (600 MW) and impact on capacity charges thereof.

Petitioner: Neyveli Lignite Corporation Limited.

Respondents: TANGEDCO

Date of hearing: 5.1.2012

Coram: Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Parties present: Shri N.Rathinasabapathy, NLC
Shri S.Vallinayagam, Advocate, TANGEDCO
Shri S.Balaguru, TANGEDCO

Record of Proceedings

Due to paucity of time, the hearing of the above mentioned petitions could not be taken up.

2. In the meanwhile, the petitioner is directed to furnish the following information, on affidavit, on or before 16.1.2012:

- (i) Price and Gross Calorific Value (GCV) of lignite and Oil for the period 2004-05 to 2008-09;
- (ii) Actual Plant Load Factor (PLF) and the Declared Capacity (DC) for the period 2004-05 to 2008-09.

3. The petitions shall be listed for hearing on 31.1.2012, along with other connected matters.

Sd/-
(T.Rout)
Joint Chief (Law)

